
(2020) 07 SEBI CK 0023

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 193, 195 Of 2020, Appeal Lodging No. 203 Of 2020

Amalendu Mukherjee

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 20-07-2020

Acts Referred:

Citation : (2020) 07 SEBI CK 0023

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Dinesh Kumar Sabharwal, Gaurav Joshi, Abhiraj Arora, Vivek Shah

Judgement

1. We have heard Sri Sabharwal, learned counsel for the appellant and Sri Gaurav Joshi, learned senior counsel assisted by Sri Abhiraj Arora and Sri Vivek Shah, Advocates for the respondent through video conference.
2. We grant four weeks time to the respondent to file a reply. Three weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on September 25, 2020.
3. In the event, the matter is not finally decided on the next date it would be open to the appellant to press for the interim relief.
4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these

circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.